

ITEM NO.35

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 1721/2025

VIJAY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 12771/2025 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 7469/2025 (II)

Mr. Mohit Chaudhary, (AOR), has been appointed as Amicus Curiae.

IA No. 90509/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 23-07-2025 These matters were called on for hearing today.

For Appellant(s) : Mr. Md. Farman, AOR

Mr. Mohit Chaudhary, AOR
Mr. Anubhav Singhal, Adv.
Ms. Nimmi Babu, Adv.

For Respondent(s) :

Mr. Ankit Goel, AOR
Mr. Abhi Garg, Adv.
Mr. Pushpendra Pratap Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl. A. No. 1721 of 2025

Sole respondent is duly represented.

Original records of High Court and Trial Court have not been
received. Issue reminder.

List again on 01.09.2025.

SLP(Crl.) No.7469 of 2025

Sole respondent is duly represented.

Let the matter be processed for listing before the Hon'ble Court, as per rules.

MASHROOR ALAM KHAN
Registrar

pm